

IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI BENCH "C", MUMBAI

Before Shri C.N.PRASAD (JUDICIAL MEMBER)

AND

Shri G. MANJUNATHA (ACCOUNTANT MEMBER)

I.T.A No.5943 /Mum/2011
(Assessment Year: 2008-09)

Iqbal M.Sayed 416, B.Persipolis Plot NO.74, Sector-17 Vashi Navi Mumbai-400 703 PAN : AMZPS2897Q	vs	ACIT-22(3) Mumbai
APPELLANT		RESPONDENT

Appellant by	Shri. Roshan Ochani, AR
Respondent by	Shri. Kumar Padmapani Bora, DR

Date of hearing	28/11/2019
Date of pronouncement	28 /11/2019

ORDER

PER G. MANJUNATHA, AM :

This appeal filed by the assessee is directed against order of the Commissioner of Income tax (Appeals)-33, Mumbai, dated 27/06/2011 and it pertains to AY 2008-09.

2. At the time of hearing, Id. AR for the assessee has submitted that, the assessee had filed an application for withdrawal of appeal for the reasons stated in its application dated 11/06/2019, therefore, the appeal

filed by the assessee may be permitted to withdrawn. The Id. DR, on the other hand did not opposed application filed by the assessee for withdrawing its appeal.

3. Having considered arguments of both sides and taking into account application filed by the assessee for withdrawal of appeal, we dismissed appeal filed by the assessee as withdrawn.

4. In the result, appeal filed by the assessee is dismissed.

Order pronounced in the open court on 28 /11/2019.

Sd/-

Sd/-

(C.N .Prasad)	(G Manjunatha)
JUDICIAL MEMBER	ACCOUNTANT MEMBER

Mumbai, Dt : 28/11/2019
K.Thirumalesh, Sr.PS

Copy to :

1. Appellant
2. Respondent
3. CIT(A)
4. CIT
5. DR
6. Guard File

/True copy/

By order

(Asstt. Registrar)

ITAT, Mumbai